

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 9780/2019

(Arising out of impugned final judgment and order dated 18-03-2019 in CM(M) No. 961/2018 passed by the High Court of Delhi at New Delhi)

BHARAT BHUSHAN GUPTA

Petitioner(s)

VERSUS

PRATAP NARAIN VERMA & ANR.

Respondent(s)

[HEARD BY :- HON'BLE DINESH MAHESHWARI AND HON'BLE VIKRAM NATH, JJ.]

Date : 16-06-2022 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Dr. Arun Mohan, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Ms. Richa Parasher, Adv.
Mr. Divyam Agarwal, AORFor Respondent(s) Mr. Gopal Jha, AOR
Mr. Nishant Verma, Adv.

Hon'ble Mr. Justice Vikram Nath on behalf of Hon'ble Mr. Justice Dinesh Maheshwari has pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Dinesh Maheshwari and His Lordship.

Leave granted.

The appeal succeeds and is allowed in terms of signed Reportable Judgment.

Pending applications shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the file)